

(35)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH

HYDERABAD

O.A.NO.854/95

Between:

Date of Order: 19.7.95.

1. Mrs. P.Roy
2. Mrs. S.Samuel
3. Mrs. K.M.Mariamma
4. Mrs. M.V.Jerryman
5. Mrs.Sasuma Alexander
6. Mrs.Meena Kumari Rai
7. Mrs.Kalyani Bhoamik
8. Mrs.Makhe Roel Moyan
9. Sri T.V.Subramaniam
- 10.Syed Nazir Ahmed
- 11.Mandhool Singh
- 12.P.R.Pantulu

...Applicants.

And

1. The Secretary,  
Ministry of Home Affairs,  
North Block, New Delhi.
2. The Secretary, Ministry of  
Health and Family Welfare,  
New Delhi.
3. The Director General of Police,  
Central Reserve Police Force,  
New Delhi.
4. The Inspector General of Police,  
Central Reserve Police Force,  
Road No.12, Banjara Hills,  
Hyderabad.
5. The Chief Medical Officer, 2nd Base  
Hospital, Central Reserve Police Force,  
Chandrayanagutta, Hyderabad.

...Respondents.

Counsel for the Applicants : Mr.J.V.Prasad

Counsel for the Respondents : Mr.N.R.Devraj,Sr. GSC.

CORAM:

THE HON'BLE SHRI A.B.GORTHI : MEMBER (A)

contd...

O.A. 854/95

Dt. of Order: 19-7-95.

(Order passed by Hon'ble Shri A.B.Gorthi, Member (A)).

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Heard Shri J.V.Prasad, learned counsel for the applicant and Shri N.R.Devaraj, learned standing counsel for the Respondents.

2. The applicants are members of the Hospital Staff of Central Reserve Police Force (C.R.P.F. for short), 2nd Base Hospital, Hyderabad. Their claim in this application is that they are entitled to Ration Money as is being given to other Hospital Staff.

3. A similar plea was made by the non-gazetted ministerial staff working in different Hospitals of the C.R.P.F. before the Guwahati Bench of the Tribunal in O.A.No.17/88. It was allowed in favour of the applicant with a direction to the Respondents to pay ration money to the said staff on identical terms and conditions as ordered for combatised non-gazetted personnel of the C.R.P.F. in Ministry of Home Affairs letter dt.6-10-1987. Against said order of the Guwahati Bench of the Tribunal, Union of India and others (Respondents) in the said O.A.) filed S.L.P. (Civil No.15728/90) in the Supreme Court. The Supreme Court having granted the special leave, passed the following interim order :-

"In the meantime, there will be an interim order that 50% of the amounts due to the Respondents as per impugned Judgement shall be paid to them subject to the result of the appeal".

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4. Similarly situated Hospital Staff working in the 2nd Base Hospital, CRPF, Hyderabad, approached this Bench of the Tribunal in O.A.807/93. In the said O.A., the following/order passed by the Supreme Court in SLP No.15728 of 1990, the following interim order as passed :-

"The arrears have to be paid for the period from 8-7-92 to 7-7-93 (both days inclusive) at the rate of 50% of the Ration Money and at the same rate from 8-7-93 i.e. the date of presentation of the O.A."

5. Learned counsel for the applicant states that as the applicants in this O.A. are similarly situated to the applicants in O.A.807/93. Shri N.R.Devaraj, learned standing counsel for the Respondents states that the O.A. itself can be finally disposed of with a direction that the applicants would be entitled to whatever benefits finally the Supreme Court may grant in SLP No.15728/90.

6. In view of the aforesated submissions, this O.A. is disposed of at the admission stage itself with the following

(a) ~~as an interim measure~~ <sup>L</sup> arrears have to be paid to the applicant for the period from 23-8-93 till the SLP No.15728/90 is finally disposed of by the Supreme Court;

(b) the applicants will be entitled to whatever benefits, if any, are granted by the Supreme Court, <sup>while</sup> disposing of SLP No.15728/90.

7. Arrears accruing by virtue of this order to the applicants shall be paid within a period of four months from the date of receipt of this order. O.A. disposed of accordingly. No order as to costs.

*Amulya*  
(A.B.GORTI)  
Member (A)

Dated: 19th July, 1995.  
Dictated in Open Court.

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*Amulya*  
DEPUTY REGISTRAR(J)

To

1. The Secretary, Ministry of Home Affairs, North Block, New Delhi.
2. The Secretary, Ministry of Health and Family Welfare, New Delhi.
3. The Director General of Police, Central Reserve Police Force, New Delhi.
4. The Inspector General of Police, Central Reserve Police Force, Road No.12, Banjara Hills, Hyderabad.
5. The Chief Medical Officer, 2nd Base Hospital, Central Reserve Police Force, Chandrayanagutta, Hyderabad.
6. One copy to Mr.J.V.Prasad,Advocate, 3-4-874/1/A/5, Barkatpura, Hyderabad.
7. One copy to Mr.N.R.Devraj, Sr.EGSC,CAT,Hyderabad.
8. One copy to Library,CAT,Hyderabad.
9. One spare copy.

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TYPED BY  
CHECKED BY

COMPARED BY  
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH

THE HON'BLE SHRI A.V.HARIDASAN: MEMBER (J)

AND

THE HON'BLE SHRI A.B.GORTHI: MEMBER (J)

DATED 19-7-95

ORDER/JUDGMENT  
M.A.NO/R.P.NO./C.P.NO.

in

D.A.NO. 854/95

Admitted and Interim directions issued.

Allowed.

Disposed of with directions

Dismissed.

Dismissed as withdrawn

Dismissed for default

Rejected/Ordered.

No order as to costs.

No Spare (OPY)

YLKR

